

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).1404/2025

[Arising out of impugned final judgment and order dated 08-01-2025 in WP No.35836/2024 passed by the High Court of Karnataka at Bengaluru]

DEEKSHA N AMRUTHESH

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ORS.

Respondent(s)

IA No. 23442/2025 - INTERVENTION APPLICATION

IA No. 23659/2025 - INTERVENTION/IMPLEADMENT

IA No. 23424/2025 - INTERVENTION/IMPLEADMENT

IA No. 25717/2025 - INTERVENTION/IMPLEADMENT

IA No. 13494/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(C) No. 1808/2025 (IV-A)

IA No. 16750/2025 - EXEMPTION FROM FILING O.T.

SLP(C) No. 1910/2025 (IV-A)

IA No. 17921/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 17923/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 16-04-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Ms. Nalina Mayegowda, Sr. Adv.
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For Respondent(s) :Mr. Aman Panwar, A.A.G.

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Ms. Khios Am Nirmala Devi, Adv.

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Mr. Kartik Sharma, Adv.

Mr. Guru Krishna Kumar, Sr. Adv.
Ms. Radhika Gautam, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. At the outset, Ms. Jayna Kothari, learned Senior Counsel, representing one set of the petitioners, submits that some time may be granted to collate the information received from the different High Courts with respect to ensuring 30% representation of women members of the Bar in District Bar Associations. Such collation is stated to be necessary in view of the fact that certain Bar

Associations have not complied with the directions contained in our order dated 13.03.2026.

2. We also deem it necessary to issue a word of caution and a stern warning that wherever the Bar Associations have failed to comply with, or shall be found to have defied, the directions issued hereinabove, such Bar Associations shall be liable to be suspended through a judicial order and fresh elections shall be directed to be conducted.

3. The Registrar Generals of all the High Courts are hereby directed to communicate this order and submit a report along with the details of the Bar Associations that have failed to comply with the order or are reluctant to comply with these directions.

4. While acceding to the request of Ms. Kothari, we make it clear, in no uncertain terms, that the purpose and object of order dated 13.03.2026 is to ensure that 30% of the posts of the governing or executive members in every Bar Association, on a pan-India basis, shall be for the purpose of ensuring adequate representation of women advocates. In cases where women advocate members are not present and/or do not contest the elections, the shortfall in representation shall be ensured through nominations.

5. In this regard, we modify paragraph 6 of the order dated 13.03.2026 and direct that such nomination shall be made by the Administrative Judge/Portfolio Judge of the jurisdictional High Court, in consultation with the concerned District and Sessions Judge, the elected office bearers, and the senior-most women members of the respective District Bar Association. The tenure of the nominated member shall be co-terminus with that of the elected

members.

6. The application (I.A. No.109832/2026) moved by the Bar Council of India, accordingly, stands disposed of.

I.A. Nos.114304/2026 & 114308/2026

7. Issue notice.

8. The Registrar General of the Madhya Pradesh High Court is directed to submit a Fact-Finding Report with respect to the allegations made in these applications.

IA Nos.114357/2026 & 114359/2026

9. Issue notice.

10. The Registrar General of the Andhra Pradesh High Court is directed to submit a Fact-Finding Report.

IA No.114059/2026

11. Issue notice.

12. The Registrar General of the Punjab and Haryana High Court is directed to submit a Fact-Finding Report.

IA Nos.54036/2026, 55629/2026

13. Issue notice,

14. The Registrar General of the Bombay High Court is directed to submit a Fact-Finding Report.

MAIN MATTER

15. Post the matter on 12.05.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR